GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1625

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)
MONITORING OF OFFICE BEARERS OF TEMPLES

1625. SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is monitoring the appointment of office bearers/management committee in all temples of national importance across the country; viz. Tirupati, Shirdi etc.;
- (b) whether it is a fact that recently in few temples across the country, Chairman or Members of temple committee and staff have been appointed from other religion to create disharmony;
- (c) if so, the reaction of the Government thereto;
- (d) whether the Government proposes to bring all temples of national importance under the administrative control of the Union Government; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a) to (c). As per the Seventh Schedule to the Constitution, the subject matter of incorporation, regulation, etc. of religious societies, and pilgrimages to places inside India are State subjects. Hence, matters relating to formation of management committees in religious places in the country and monitoring the appointment of office bearers thereto are under the domain of the respective State Governments. Further, to prevent the misuse of religious institutions for political and other purposes, the Religious Institutions (Prevention of Misuse) Act, 1988 was enacted by Parliament.
- (d) & (e). In view of (a) to (c) above, question does not arise.
